



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu.

Notification,
Srinagar, the 26th of October, 2016.

SRO 354 . - In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint the following officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction:-

S. No.	Name of the officer S/Shri	Designation and place of posting
1.	Mohit Raina	Tehsildar, Katra
2.	Rajesh Kumar	Tehsildar, Reasi

Notification SRO 348 of 2016 bearing endorsement No. LD(P) 2007/Reasi dated 25-10-2016 conferring powers under section 12 of Code of Criminal Procedure, Samvat 1989 stands withdrawn ab-initio.

By Order of the Government of Jammu and Kashmir.

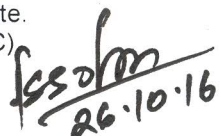
Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.

No: LD (P) 2007/Reasi.

Dated: 26 -10- 2016.

Copy to the:-

1. Divisional Commissioner, Jammu.
2. Commissioner/Secretary to Government, Revenue Department.
3. Registrar General, J&K, High Court, Srinagar.
4. District Magistrate, Reasi. This is with reference to his OM No. DM/Rsi/2942 dated 17-10-2016.
5. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
6. SRO Section, Law Department.(W.7.S.C)


(Ashish Gupta)
Assistant Legal Remembrancer,
Department of Law, Justice and Parliamentary Affairs.